



2026:AHC:18132

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 890 of 2026

Mohd Shaukeen

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Mohammad Aon
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Mohammad Aon, learned counsel for the writ petitioner and Sri Rahul Malviya, learned Standing Counsel for the State.
2. A preliminary objection has been raised regarding maintainability of the writ petition on the ground that the writ petitioner was engaged by Respondent no.4, Private Service Provider, and thus any remuneration is to be paid by the outsourcing agency, thus the writ petition would not lie.
3. To such a submission, learned counsel for the writ petitioner has no objection.
4. The writ petition stands **disposed of** leaving it open for the writ petitioner to take legal recourse as permissible under law.

January 27, 2026

N.S.Rathour

(Vikas Budhwar,J.)